

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SMT MADHUMITA ROY, JUDICIAL MEMBER

ITA No.8845/Del/2019
Assessment Year : 2017-18

Kiran Shiv Mohan,
M-16, Kailash Colony,
New Delhi-110048
PAN : AATPM0835C
(Appellant)

Vs. ACIT,
Central Circle-25,
New Delhi

(Respondent)

Appellant by : Ms. Ragini Handa, CA
Respondent by : Shri M. Baranwal, Sr. DR

Date of hearing : 25.11.2020
Date of pronouncement : 25.11.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2017-18 is directed against the order of learned CIT(A), New Delhi dated 22.08.2019.

2. The learned counsel for the assessee, vide its letter dated 18.11.2020, received through email, has requested for withdrawal of the appeal filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 25th November, 2020.

Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar